## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.33/(MAH)/2016 CA No.

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.02.2017

NAME OF THE PARTIES: Sugra Idris Turkey & Anr.

V/s.

M/s. Landmark Heights Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1. Despita Bhouseau of for

for Cyril Amorehound Perpondent

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H. Satish Dedhia.

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yeard misgritta, Advocate

you the Petitioner.

## **ORDER**

## TCP No. 33/397-398/NCLT/MB/MAH/2016

1. The Learned Representative from the side of the Petitioner and Learned Representative of Respondent No. 7 are present.

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2. The Learned Representative of the Petitioner stated that the Petition could be served on Respondent Nos. 2 and 3, however, no reply has been filed. He has informed that the Petition could not be served on Respondent No.1, therefore, seeking publication as prescribed under Rule 38 Sub-rule (4) of the NCLT Rules. The Petitioner is granted leave to issue publication in a Local Newspaper in English and in Vernacular language as prescribed for publication of the notice through newspaper.

3. The Petitioner is also directed to place on record the Affidavit of service of Petition to the Respondent No. 1 Company, Respondent Nos.2 and 3.

4. The Petitioner is also directed to again send the copy of the Petition to Respondent No.1 with the letter to respondent Nos. 2 and 3 intimating the next date of hearing of the Petition, so that the interest of Respondent No.1 can be protected by Respondent Nos. 2 and 3 being Directors of Respondent No. 1.

- 5. The Learned Representative of Respondent No. 7 is directed to file reply on or before 28.02.2017. The Learned Representative of Respondent No. 7 is also directed to file vakalatnama and place it on record. The rejoinder, if any, be filed on or before 10.03.2017.
- 6. Thereafter, this matter be enlisted on board on **22nd March**, **2017**. The dates are duly communicated to both the sides.

Sd/-

M.K. SHRAWAT MEMBER (JUDICIAL).

Dated: 06.02.2017.

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